

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PATNA BENCH, PATNA.

Registration No. CCPA No. 77/96

(Arising out of DA 252/96)

Date of order : 22.07.1998

Kumar Nand Kishore Singh Sikriwal, son of late Dhup
Narayan Singh, aged about 67 years, resident of village-
Bhumihara, P.O. - Harpur Kara via Baniapur, District-
Saran (Chapra). Applicant.

By Shri N.P. Sinha, Advocate.

Versus

Shri K.K. Agarwal, Divisional Railway Manager, Dhanbad.
..... Contemner

By Shri Gautam Bose, the Advocate.

CORAM : Hon'ble Mr. Justice V.N. Mehrotra, V.C.
Hon'ble Mr. L.R.K. Prasad, Member (A)

O R D E R

Hon'ble Mr. Justice V.N. Mehrotra, V.C. :-

Heard. The learned counsel for the applicant
had on 26.5.98 stated that out of the DCRG amount of
Rs.24,255/- an amount of Rs.13,965/- was paid to the applicant
earlier but out of remaining amount of Rs.10,290, an amount
of Rs.2500/- has not been paid and has been withheld by the
respondents. This contention was seriously challenged by the
learned counsel for the respondents who stated that the

entire amount of Rs. 10,290/- has already been paid to the applicant. The respondent was required to file supplementary reply in support of this contention, which he has done. Annexure R-1 of the supplementary reply is the receipt regarding payment of Rs. 10,290/- to the applicant through cheque. The same has also been signed by the applicant. It is, thus, obvious that the entire amount of DCRG has already been paid to the applicant, though it was wrongly denied by him.

2. As regards the the computation of pension, the learned counsel for the respondent has pointed out that it was only on 16.4.98 that the applicant prayed for computation of pension as will be apparent from Annexure R-2. The learned counsel further states that as the application, which is not in proper form, was moved for computation on 16.4.98, the same is being processed and necessary action will be taken in this regard very shortly *as per relevant rules*.

3. In view of the above mentioned facts, this CCPA has no force and in the circumstances, it is rejected.

L.R.K. Prasad
(L.R.K. Prasad)

Member (A)

V.N. Mehrotra
(V.N. Mehrotra)

Vice-chairman

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